

**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE**

**BEFORE**

**HON'BLE SHRI JUSTICE PREM NARAYAN SINGH**

**ON THE 10<sup>th</sup> OF JUNE, 2024**

**MISC. CRIMINAL CASE No. 22830 of 2024**

**BETWEEN:-**

**PANKAJ PATIL S/O SHRI NIMBA PATIL, AGED ABOUT 44  
YEARS, OCCUPATION: SERVICE N-479, WARD NO. N-4,  
GANESH MANDIR, NEPA NAGAR, BURHANPUR HAL  
MUKAM - ONIX -30, SILVER SPRING PHASE-2, BYPASS  
ROAD, INDORE (MADHYA PRADESH)**

**.....APPLICANT**

**(BY MS. MANJULA MUKATI, ADVOCATE)**

**AND**

**THE STATE OF MADHYA PRADESH STATION HOUSE  
OFFICER THROUGH POLICE STATION TEJAJI NAGAR,  
INDORE (MADHYA PRADESH)**

**.....RESPONDENT**

**(BY MS. VARSHA THAKUR, GOVT. ADVOCATE)**

**(BY SHRI GOVIND PAL SINGH SONGARA, ADVOCATE FOR OBJECTOR)**

*This application coming on for admission this day, the court passed the  
following:*

**ORDER**

This is an application filed under Section 439 of Cr.P.C. on behalf of the applicant.

2. After arguing at length, learned counsel for the applicant prays for withdrawal of the application with liberty to renew the prayer after completion of two months from today.

3. Prayer is allowed.

4. Accordingly, present MCRC is dismissed as withdrawn with aforesaid

liberty.

**(PREM NARAYAN SINGH)  
V. JUDGE**

VD

